

REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Sixth Lok Sabha

Twelfth Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1978

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixth Lok Sabha)

TWELFTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twelfth Report.

2. The Committee met on the 27th February, 1978 for—

- I. Classification and allocation of time for discussion of Bills (*Vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- II. Allocation of time under Rule 294(1)(c) of the Rules of Procedure to the resolutions at item Nos. 3 and 4 set down in the List of Business for Friday, the 3rd March, 1978.
- III. Reconsideration of the classification of the Constitution (Amendment) Bill, 1977 (Amendment of article 51) by Shri H. V. Kamath.

Classification and allocation of time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Sharad Yadav and Dr. Vasant Kumar Pandit attended.

4. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allotment of time to Resolutions

5. The Members concerned had been invited to present their views on their resolutions before the Committee. Shri Samnath Chatterjee attended.

6. The Committee recommend the allocation of time as follows:—

- (1) Resolution regarding Centre-State relationship. 2 hours
- (2) Resolution regarding popular set up for Union territories. 2 hours

Reconsideration of the Classification of a Bill

7. The Committee then considered the request of Shri H. V. Kamath to reconsider their earlier decision (*vide Third Report*) and place his Bill, namely, the Constitution (Amendment) Bill, 1977 (Amendment of article 51) in Category 'A'.

On reconsideration, the Committee recommend that the Bill might be placed in category 'A'.

Recommendations

8. The Committee recommend that—

- (i) the classification and allocation of time to Bills by the Committee as shown in the Appendix be agreed to by the House;
- (ii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House; and
- (iii) the reclassification of the Bill, as shown in paragraph 7 above, be agreed to by the House.

NEW DELHI;

February 27, 1978.
Phalguna 8, 1899 (Saka).

GODEY MURAHARI,
Chairman,
Committee on Private Members'
Bills and Resolutions.
[P.T.O.]

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Protection of Prisoners from Third-degree Methods Bill, 1977 by Shri Saugata Roy.	144 of 1977	B	2 hours
2.	The Hindu Marriage (Amendment) Bill, 1978 (Amendment of section 13) by Shri O.P. Tyagi.	3 of 1978	B	2 hours
3.	The Constitution (Amendment) Bill, 1978 (Amendment of article 217) by Shri O.P. Tyagi.	7 of 1978	B	2 hours
4.	The Constitution (Amendment) Bill, 1978 (Amendment of article 19) by Shri Ugrasen.	12 of 1978	B	2 hours
5.	The Constitution (Amendment) Bill, 1978 (insertion of new articles 23A, 23B, etc.) by Shri Sharad Yadav.	6 of 1978	B	2 hours
6.	The Constitution (Amendment) Bill, 1978 (Amendment of articles 124 and 217) by Shri O. P. Tyagi.	4 of 1978	B	2 hours
7.	The Homoeopathy Central Council (Amendment) Bill, 1978 (Amendment of section 2) by Dr. Laxminarayan Pandey.	9 of 1978	B	2 hours
8.	The Mines (Amendment) Bill, 1978 (Amendment of section 5) by Dr. Vasant Kumar Pandit.	8 of 1978	B	2 hours